

GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

RAJYA SABHA  
UNSTARRED QUESTION NO-1212  
ANSWERED ON-30/07/2025

**Non payment of HRA by private schools in Delhi**

1212 # **Dr. Laxmikant Bajpayee:**

Will the Minister of **Education** be pleased to state:

- (a) whether Government is aware that private schools in Delhi are not paying House Rent Allowance (HRA) to those teachers whose spouses have been allotted Government accommodation by the Central Government, even though such private schools do not fall under the categories of bodies exempted from paying HRA as per HRA rules;
- (b) the manner in which Government proposes to prevent the exploitation of teachers in private schools;
- (c) whether Government proposes to issue any advisory to such private schools in this regard; and
- (d) the action Government proposes to take against such schools?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(SHRI JAYANT CHAUDHARY)**

(a) to (d): Education is a subject in the Concurrent List of the Constitution. Schools, other than those owned/funded by the Central Government, are under the jurisdiction of the respective State Governments. Therefore, matters relating to fees charged by private schools, payment of salary to the teachers of private schools and related issues are regulated in terms of Rules and Instructions of the respective State/UT Government concerned.

Government of India deals with the subject matter(s) concerning grant of House Rent Allowance (HRA) to Central Govt. employees only. The employees of the private aided/unaided recognized schools of Delhi are governed by the Delhi School Education Act & Rules, 1973 notified by the Government of National Capital Territory of Delhi.

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